

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).15336-15337/2021

(Arising out of impugned final judgment and order dated 08-08-2019 in OSA No.59/2015 and OSA No.181/2015 passed by the High Court of Judicature at Madras)

GAYATRI BALASAMY

Petitioner(s)

VERSUS

M/S ISG NOVASOFT TECHNOLOGIES LIMITED

Respondent(s)

(FOR ADMISSION)

Date : 01-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Arvind Datar, Sr.Adv.
Mr. K.Parameshwar, AOR
Mr. M.V. Swaroop, Adv.
Ms. A.Sregurupriya, Adv.
Mr. Mithun Shashank, Adv.
Mr. Prasad Hegde, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

In view of letter circulated by learned counsel for the petitioner seeking an adjournment of three weeks to place additional documents on record, let these matters be listed after three weeks.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)